

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2016  
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES: M/s. UI Wealth Advisors Ltd.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	ANISHA	SENGUPTA FOR PETITIONER	<u>AS</u> !

Order

CP No. 23/14(1)/NCLT/MB/MAH/2016

On perusal of the record, this Bench has noticed that the Company owes <sup>ter</sup>incorporate loans, but whereas the Petitioner submits that no loans are subsisting against the Company.

In view of the same the Petitioner is directed to explain over this issue.

The ROC, Mumbai is also directed to file its report over this application within one week hereafter.

List this matter for hearing on 13.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-

V. NALLASENAPATHY  
Member (Technical)